

(2010) 09 KL CK 0374

In the High Court Of Kerala

Case No : Writ Petition (C) No. 6104 of 2005 (B)

Binu K.V. and Siju. K.G.

APPELLANT

Vs

Kerala State Electricity Board, Chief Engineer, (H.R.M.),
Kerala Public Service Commission and State of Kerala

RESPONDENT

Date of Decision : 16-09-2010

Acts Referred:

Citation : (2010) 09 KL CK 0374

Hon'ble Judges : S. Siri Jagan, J

Bench : Single Bench

Advocate : D. Somasundaram, for the Appellant; C.K. Karunakaran, SC for KSEB, for the Respondent

Judgement

S. Siri Jagan, J.—This writ petition has been filed on 21.2.2005 seeking the following reliefs:

(i) Issue a writ of mandamus or any other appropriate writ, order or direction directing the respondents 1 and 2 to report 933 vacancies of Metre Readers/Spot Billers in the 1st respondent to the 3rd respondent forthwith.

(ii) Issue a writ of mandamus or any other appropriate writ, order or direction directing the 3d respondent to advise 933 candidates from the rank list of Metre Readers/Spot Billers on reporting is made to the P.S.C.

(iii) Issue a writ of mandamus or any other appropriate writ, order or direction directing the respondents 1 to 2 to issue appointment orders to the persons to be advised by the P.S.C. without delay.

(iv) Issue a writ of mandamus or any other appropriate writ, order or direction directing respondents 1 and 2 not to give appointment to inservice candidates in excess of 25% of total posts being the quota earmarked for them.

2. Obviously, the period of the validity of the rank list prepared by the Public Service Commission in respect of which these prayers are made has long

expired. That being so, there is no point in considering this writ petition further on merits. Accordingly, the writ petition is closed.